

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 230/MP/2018**

Subject : Petition under Section 142 of the Electricity Act, 2003 for violation of Regulation 10 of the DSM Regulations 2014 and for persistent default in payment of ERLDC charges stipulated under CERC (RLDC Fees & Charges and related matters) Regulations, 2015 by M/s Ind-Barath Energy (Utkal) Limited

Date of Hearing : 13.12.2018

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Petitioner : Eastern Regional Load Despatch Centre

Respondents : Ind-Barath Energy (Utkal) Limited and Others

Parties present : Shri Ashok Rajan, ERLDC

**Record of Proceeding**

The representative of the Petitioner submitted that the present petition has been filed for seeking permission to de-register the Ind-Barath Energy (Utkal) Limited as an 'user' of ELRDC due to persistent failure in making payment of ERLDC fees and charges.

2. The Commission admitted the Petition and directed to issue notice to the respondents.

3. The Commission directed the Petitioner to serve the copy of the Petition on the respondents immediately, if not served already. The Commission directed the respondents to file their replies by 28.12.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 16.1.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

SD/-  
**(T. Rout)**  
**Chief (Law)**